

The rest of the State Governments have not yet brought the Act into force either because the number of bidi and cigar establishments is negligible in those States or the matter is still under their consideration.

(c) and (d) Under section i (3) of the Act, it is for the State Governments to appoint the date of enforcement of the Act.

#### **MICA MINES IN GRIDIH AREA, BIHAR**

1572. SHRI NIREN GHOSH :

SHRI K. P. SUBRAMANIAMENON :

SHRI SASANKASEKHARSANYAL :

DR. K. MATHEW KURIAN :

SHRI SALIL KUMAR GAN-GULY :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of mica mines functioning in Gridih area, Hazaribagh District, Bihar which are registered under the Factory Act;

(b) the total number of mica mine factories in Gridih area, Hazaribagh District, Bihar which are registered under the Shop and Establishment Act;

(c) the facilities that the workers of the mines are eligible to get under these Acts;

(d) whether it is a fact that 80 percent of the workers in mica mines at Gridih area, are casual or temporary; and

(e) if so, what action is proposed to be taken to regularise the worker-'

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b) The matter falls in the State sphere as the Factories Act, 1948 is administered by the State Governments and the Bihar Shops and Establishments Act is an enactment of the State Government of Bihar.

(c) The Factories Act, 1948 provides for the health, safety and welfare of workers in factories. It also regulates their working hours and makes provision for annual

(Transferred from the 16th December •1970.

leave with wages. The provisions of Bihar Shops and Establishments Act do not apply to factories covered by the Factories Act, 1948.

(d) and (e) Information is being collected and will be laid on the Table of the Sabha when received.

#### **PAPERS LAID ON THE TABLE**

##### **THE NAVY (PENSION) THIRD (AMENDMENT) REGULATIONS, 1970**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY) : Sir, on behalf of Shri Jagjivan Ram, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Ministry of Defence Notification S.R.O. No. 461, dated the 10th November, 1970 (in English and Hindi), publishing the Navy (Pension) Third (Amendment) Regulations, 1970. [Placed in Library. See No. LT-4594/70.]

##### **REVIEW (1968-69) OF THE WORKING OF THE CENTRAL ROAD TRANSPORT CORPORATION LIMITED, CALCUTTA**

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): Sir, I beg to lay on the Table, under sub-section (1) of section 169A of the Companies Act, 1956, a copy of the Review (in English and Hindi) of the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1968-69. [Placed in Library. See No. LT-4609/70.]

##### **ANNUAL REPORT (1969-70) OF THE ALL-INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI AND RELATED PAPERS**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, on behalf of Shri K. K. Shah, I beg to lay on the Table—

(i) Fourteenth Annual Report of the All-India Institute of Medical Sciences, New Delhi, for the year 1969-70, under section 19 of the All-India Institute of Medical Sciences Act, 1956.